

[Sardar Majithia]

situation and no ill feeling existed as a result of this incident. Nothing is reported to have happened since to disturb that atmosphere. Government do not, therefore, consider it advisable to say anything more regarding this matter and would also appeal to the Hon. Members of this House not to say anything which may have the effect of reviving any controversy over this unfortunate occurrence.

12.07 hrs.

ELECTION TO COMMITTEES

CENTRAL ADVISORY BOARD OF BIOLOGY

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move:—

"That in pursuance of Clause (4) of para 2 of the Government of India, Ministry of Scientific Research and Cultural Affairs Resolution No F. 14-43/58-SII, dated the 23rd May, 1958, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments subject to the other provisions of the said Resolution."

The motion was put and adopted.

COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

Shri Humayun Kabir: Sir, I beg to move:—

"That in pursuance of sub-clause (ii) of clause 14 of the Scheme for the administration and management of the properties and funds of the Indian Institute of Science, Bangalore,

read with Regulation 2:5 of the Regulations of the said Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Council of the Indian Institute of Science, Bangalore in the casual vacancy caused by the resignation of Shri S. V. Ramaswamy, for the unexpired portion of the triennium 1958-60 subject to other provisions of the said Scheme and the Regulations."

The motion was put and adopted.

12.08 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 28th August, 1958."

Mr. Speaker: Motion moved:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 28th August, 1958"

Shri H. N. Mukerjee (Calcutta—Central): Sir, I beg to move:

"That at the end of the motion the following be added:—

"Subject to the modification that the time allotted for the Merchant Shipping Bill be increased from 7 hours to 9 hours."

I find that the Business Advisory Committee has allotted 7 hours for

the discussion of the Merchant Shipping Bill. I had the opportunity of working on the Joint Committee and in this matter my feeling is that the Bill is a very heavy one and has given rise to certain very important controversies, especially in regard to the participation of foreign capital in the shipping sphere.

The notes of dissent also indicate that this issue is going to be agitated very strongly on the floor of Parliament. Besides, the number of clauses is so large that, physically speaking, it will take a great deal of time before it gets the vote of the House. I feel, therefore, that it should be given larger allocation. My own suggestion is that 5 hours should be given for the general discussion, 3 hours for the clause by clause discussion and 1 hour for the third reading because this is the first time after independence that we are consolidating the law of merchant shipping. And there is also the discretion in you to extend the time by an hour or so as you like. I feel it is a matter which is rather important. Actually, when the committee was meeting—I do not see the Chairman now—Government gave us the impression that in this session this would be the most important Bill that would take a considerable amount of time. The Joint Committee actually hurried its labours so that the report could be ready in time for this session and we had an anticipation that on the floor of Parliament the issues raised would have an opportunity of being fully discussed.

I feel that 7 hours is rather a small allocation and I desire the House itself should extend it or you should intervene in the matter and by your discretion extend the time so that it may be discussed sufficiently.

Shri Prabhat Kar (Hooghly): Sir, only 4 hours have been allotted for the Banaras Hindu University Bill. In the Select Committee itself I appeared to the hon. Minister and also the Chairman that this particular

matter is very important and we shall have differences of opinion, and that much more time should be allotted for the discussion of this Bill, so that at least on the floor of the Parliament, everybody will have an opportunity to express his view point. Even in the Select Committee, the Chairman said that the matter might be taken up here. I am sorry to find that only four hours have been allotted to it and I appeal to you that, considering the importance of this particular Bill and knowing full well the sharp difference of opinion in the House, more time may be allotted to this particular Bill.

Shri Satya Narayan Sinha: We have taken all these things into consideration in the Business Advisory Committee. So far as the Government is concerned, we have no objection if you exercise the one hour discretion in each case; instead of seven hours, they may take eight hours and instead of four hours for the latter Bill, they may take five hours. That is the compromise which we should arrive at.

Mr. Speaker: The hon. Members have not tabled any amendments formally for me to put to the vote of the House; evidently they do not want this to be a formal affair to be put to the vote of the House.

So far as Merchant Shipping Bill is concerned, of course it is a consolidating Bill and there are about 450—460 clauses. We considered this matter. If necessary and if in the interest of proper discussion sometime more is necessary. I am always add one more hour to this. We have allowed seven hours and if this hour is added, it comes to eight hours. All that Shri Mukerjee wants is that it may be raised by two more hours in addition to the one hour which I may add at my discretion. I will strike a mean; I will have these two hours and it comes to one hour. So, these seven hours will be increased to eight hours and one hour may be added at the discretion of the Chair.

[Mr. Speaker]

So far is the other Bill is concerned, four hours have been allotted because it contains only three clauses. Whatever has to be said has been said and the same thing will be repeated. Now, therefore, the hon. Minister of Parliamentary Affairs says that I may exercise my discretion and add one hour to that in case four hours are not sufficient; in that case we will have a full day for the Banaras Hindu University Bill. Therefore, with the small modification regarding the Merchant Shipping Bill that instead of seven hours, it will be eight hours in the Order Paper, with discretion to the Chair to allow one more hour, I think, the situation is met.

Shri Naushir Bharucha (East Khandesh): With your permission, may I make a request? We may have the Merchant Shipping Bill at the end of the agenda announced by the hon. Minister because it is a huge Bill and more time is needed for study.

Mr. Speaker: All that he wants to make is a suggestion that it should not be brought immediately and that some time may be allowed so that it may come at the end of the week. Very well. It may come at the end of the week, but two days before the end of the week, so that it may be finished that week.

Shri Satya Narayan Sinha: We shall consider it.

Mr. Speaker: I have no objection. The hon. Minister will so arrange the agenda that the lighter work may come earlier so that time may be there for studying the Bill properly and the House also will be enriched and there will not be waste of time.

Mr. Speaker: The question is:

"At the end of the motion moved by Shri Satya Narayan

Sinha, the following be added:

'Subject to the modification that the time allotted for the Merchant Shipping Bill be increased from 7 hours to 8 hours.'

The Motion was adopted.

Mr. Speaker: The question is:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 28th August, 1958 subject to the modification that the time allotted for the Merchant Shipping Bill be increased from 7 hours to 8 hours"

The Motion was adopted.

Mr. Speaker: That one hour which I can always utilise is always there under the rule and I will certainly do so, if I find that there is need for it; I will instruct whosoever is in the Chair to exercise that discretion.

12.15 hrs.

ESTATE DUTY (AMENDMENT)
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. Gapala Reddi on the 28th August, 1958, namely:—

"That the Bill further to amend the Estate Duty Act, 1953 as reported by the Select Committee, be taken into consideration."

Out of 3½ hours agreed to by the House for general discussion. One hour and 35 minutes now remain for general discussion. The clause-by-clause consideration and thereafter the third reading will then be taken up for which 1½ hours have been allotted.